

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
PIONEER CHANNEL FACTORY PRIVATE LIMITED
OPERATING IN MEDIA AND PUBLISHING SERVICES AT
A-21, 1ST FLOOR, GHANSHYAM INDUSTRIAL ESTATE, OFF VEERA DESAI
ROAD, ANDHERI (WEST), MUMBAI – 400053 MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SR.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	NAME: Pioneer Channel Factory Private Limited PAN: AABCT3268P CIN: U92120MH1994PTC082104
2.	Address of the registered office	A-21, 1 st Floor, Ghanshyam Industrial Estate, Off Veera Desai Road, Andheri West Mumbai – 400053, Maharashtra
3.	URL of website	No website
4.	Details of place where majority of fixed assets are located	As per the Balance Sheet. For more details contact on: cirp.pioneerchannel@gmail.com
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31 st March, 2024 (email at pt.no. 9)
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: cirp.pioneerchannel@gmail.com
10.	Last date for receipt of expression of interest	24-09-2025
11.	Date of issue of provisional list of prospective resolution applicants (PRA)	04-10-2025
12.	Last date for submission of objections to provisional list	09-10-2025
13.	Date of issue of final list of PRA	19-10-2025
14.	Date of issue of IM, EM and request for resolution plans to FPRAs	24-10-2025
15.	Last date for submission of resolution plans	23-11-2025
16.	Process email id to submit Expression of Interest	cirp.pioneerchannel@gmail.com
17.	Details of CD's registration status as MSME	Registration No.: NA

Sd/-

CA BHARATI MANOJ DAGA

Resolution Professional

For **Pioneer Channel Factory Private Limited****Reg. No.:** IBB/PA-001/IP-P-01963/2020-2021/13070**AFA No.:** AA1/13070/02/311225/107325 **Valid till:** 31st December 2025

Date: 09/09/2025

Place: Mumbai

“SPECS 2030” Initiative to Provide Eye Care to Citizens of Gadchiroli– Chief Minister Devendra Fadnavis

Collaboration between Public Health Department and World Health Organization

Mumbai, Suresh Dhere :

A concerted effort is underway to raise awareness about eyehealth, extend quality yet affordable eye-care services, and deliver treatments in backwardand tribal districts like Gadchiroli. Chief Minister DevendraFadnavis stated that the “SPECS2030” project– spearheaded by the State Public HealthDepartment in collaboration with theWorld Health Organization will lead to better education for children, job opportunities foryouth, and an overall improvement in the community's quality of life.The CM called for the SPECS 2030 initiative to be implemented in Gadchiroli districtby the WHO. He added that with this initiative, Gadchiroli'sAheritaluka would become anational model for eye health services.Under the scheme, titled “SPECS 2030 One Site Program”, the State HealthDepartment, along with the OneSight-Luxottica Foundation and WHO, will launchoperations in Gadchiroli and four other underserved districts across India. The program willrun under the National Programme for Control of



Blindness and Visual Impairment(NPCBVI) framework. Globally, 2.2 billion people suffer from vision disorders, and at least 1 billion casesare preventable. In India, approximately 53% of vision impairment originates fromcorrectable refractive errors, affecting one in every ten schoolchildren. In response, the WHOlaunched the SPECS 2030 initiative, aiming to ensure affordable, quality spectacles for all by2030.In Gadchiroli as well as selected regions in Assam (Dhubri), Odisha (Kalahandi),Rajasthan (Alwar),

and Uttar Pradesh (Prayagraj) the program will adopt the “AshaKiranModel”. Under this model, ASHA workers will conduct baseline eye screenings door-to-door, distribute spectacles at health centers, and facilitate cataract surgeries in governmenthospitals.The initiative will also include training of local health workers, community awarenesscampaigns, school- and Gram Panchayat-level health dialogues, outreach through localorganizations and media, and data collection to assess program effectiveness.

Spiritual Guru Dr.RajendraJi Maharaj, who has been giving Amrit Vani for fifty years, has passed away

Mumbai, Sapna Singh :

Saint Shiromani Spiritual Guru Dr.RajendraJi Maharaj, residing in Malad, Mumbai, passed away on Sunday, 7 September 2025 morning. His life was a unique example of religion, spirituality and compassion. He was doing the welfare of the people by giving AmritVani for the last fifty years. He established AmoghaDham in Orlam, Malad West in the year 2001 where satsang is held every Sunday. Devotees chant Ram's name there and infuse positive thoughts in their lives. People from all religions and societies have been coming from far and wide to listen to his AmritVani.Politician PiyushGoyal, GopalShetty, Vidya Thakur, VinodShelar, Aslam Sheikh and many businessmen and social workers reached for the last darshan of the mortal remains of spiritual guru Rajendra Maharaj and paid tribute to him. On Monday, 8 September 2025, at 9 am, a procession was taken out from his residence "Guru Mahima", Sai Baba Park, Malad (West) to Hindu Crematorium, Malad West in which thousands of devotees participated. Dr. Rajendraji Maharaj received his BE degree from V.J.T.I. Engineering College, Mumbai and linked education and science with spirituality. He gave the message of sadhana and service to millions of devotees through more than five thousand satsang meetings. His guidance through the "Amritvani Satsang" program has been reaching the country and abroad where his devotees and followers are leading successful lives. Through his mantra "Have Faith in Your Faith", he has given a message to the whole world. He has also written the book "White Flower" and "BikharaAnmolHokar". Prominent among his social service works were providing food to the poor, helping poor students, tree plantation and service to animals and birds.Devotees celebrate his birthday on 3 January every year as International Day for Feeding the Poor and distribute the best food items and special dishes to the poor at various places as per the instructions of their guru.Spiritual Guru RajendraMaharaj was honored with a doctorate degree by Jagdish Jhabarmal Tibrewal University, Jhunjhunu, Rajasthan in 2019. Former Governor of Maharashtra Bhagat Singh Koshyari had conferred Bharat Gaurav Samman to Guru Rajendra Maharaj at Raj Bhavan during his political tenure.The spiritual world has suffered an irreparable loss due to the demise of a philanthropic guru, but his teachings will always remain a source of guidance and inspiration for the followers.casesare preventable. In India, approximately 53% of vision impairment originates fromcorrectable refractive errors, affecting one in every ten school children. In response, the WHO launched the SPECS 2030 initiative, aiming to ensure affordable, quality spectacles for all by2030.In Gadchiroli as well as selected regions in Assam (Dhubri), Odisha (Kalahandi), Rajasthan (Alwar), and Uttar Pradesh (Prayagraj) the



program will adopt the “Asha Kiran Model”. Under this model, ASHA workers will conduct baseline eye screenings door-to-door, distribute spectacles at health centers, and facilitate cataract surgeries in governmenthospitals.The initiative will also include training of local health workers, community awareness campaigns, school- and Gram Panchayat-level health dialogues, outreach through localorganizations and media, and data collection to assess program effectiveness.

NOTICE

Late **MR VIJAY VASANT CHINDARKAR** a Member of the **AVISHA CO-OPERATIVE HOUSING SOCIETY LTD.** having, address at B Bakhale Path, Mugphat Cross Ln, Charni Road East, Girgaon, Mumbai, Maharashtra 400004 and holding flat No A-302, 3rd Floor in the building of the society, died intestate on **17/05/2021** without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/ objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the bye-laws of the society. The claims/ objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/ property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 11.00 AM. to 7.00 PM. from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
AVISHA CO-OP. HOUSING SOCIETY LTD
Hon. Secretary
Place: Mumbai Date: 09.09.2025

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Ltd.
Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited 8th Floor, G Corp, Tech Park Ghodbunder Road, Kasarvadavli, Thane (West) – 400615

CORRIGENDUM
A Sale Notice was published by Aditya Birla Housing Finance Limited. of loan a/c no. 217224 AKSHAY SANTOSH BHALEKAR in Newshub + Pratibhaal paper in Mumbai edition on **05-09-2025** wherein Outstanding Amount mention Wrongly, Correct Amount is **INR. 16,37,218/- (Rupees Sixteen Lakh (s) Thirty Seven Thousand Two Hundred Eighteen Only)** Other content of notice will remain same.
Date: 09-09-2025 Authorized Officer
Place: Mumbai (Aditya Birla Housing Finance Limited)

The Mehvana Urban Co-op. Bank Ltd.
(Multi-State Scheduled Bank)
H.O. Corporate House, High-way, Mehvana.
Phone No. 02762-257233/ 257234 www.mucbank.com

Notice of the 42nd Annual General Meeting
Notice is hereby given to all the members of the Bank that the **42nd Annual General Meeting** of members of the bank will be held on **Friday, 26th September, 2025 at 04:00 P.M.** at Community Hall, Mehvana G.I.D.C-I association, Nr. Water Tank, Modhera Char Rasta, Mehvana- 384002 to transact the business as per agenda notice of the **42nd Annual General Meeting**. We request you to make it convenient to attend the meeting. Agenda items to be transact Business is displayed on Notice Board at Head office, all the Branches of the Bank & also available at bank website www.mucbank.com
Place : Mehvana Date : 08/09/2025
Note:-
(1) Please bring your membership card for attending the meeting and only those members are allowed to attend the meeting.
(2) If the meeting is adjourned for want of quorum, it will be held on the same day at the same place after half an hour, which will be considered legal and business of the meeting will be conducted as per agenda.
(3) Members desirous of obtaining additional information regarding Balance Sheet and Profit & Loss, are requested to send their written request to bank, four working days in advance from the date of Annual general meeting.

PUBLIC NOTICE
Notice is hereby given that my client SMT. SHASHILATA SANTOSII SHETTY, Residing at 305, 2nd Floor, Pooja Apartment, BNN College Road, Opp. Post Office, Dhamankar Naka, N.G. Compound, Bhiwandi, Dist. Thane, Maharashtra 421302; has Purchased by virtue of Sale Deed bearing Registration Serial No-13529/2025, BWD -2, Dated 01/09/2025 Undermentioned TDR and instructed me to investigate the title of TDR Owned by SIIRI MOIID DANISII NOOR MOIID KIIAN, residing at 577/2, Dargah Road, Near Aqsa Masjid, New Gauri Pada, Bhiwandi, Dist Thane, Maharashtra 421305; ALL TIAT PARTS AND PARCELS of the F.S.I/T.D.R Credit admeasuring about 25.00 Sq.Mtrs. out of total area 57.00 the said D.R.C. as per Certificate No.237, O/W No.T.P./DRC/1883, dated 23/06/2023; as per D.R.C issued by B.N.C.M.C. in lieu of land bearing Survey No. 116/12/1, situate, lying and being at Mauje Narpoli, Taluka Bhiwandi, Dist. Thane;
All persons having any claim, right, title or interest in the said above mentioned properties by way of sale, mortgage, charge, lien, gift, use, trust, possession, inheritance, whatsoever are hereby requested to make the same known in writing with supportive proofs of documents to the undersigned at their office at 205, Second Floor, Konark Arcade, Next to BNCM Corporation Building, Opp. Tahsiladar Office, Kap Kaneri, Bhiwandi, Dist. Thane; as well as Bhiwandi Nizampur City Municipal Corporation, Town Planning Department, Bhiwandi; within 14 days from the date hereof otherwise the investigation shall be completed without any reference to such claim and the same will be considered as waived.
Date:09/09/2025
Signature,
Venkatesh T. Chitken
205, Second Floor, Konark Arcade,
Next to BNCM Corporation Building,
Opp. Tahsiladar Office, Kap Kaneri,
Bhiwandi, Dist. Thane 421302-

PUBLIC NOTICE Application Advocates : **Shri A.S. Sayed IN THE COMMERCIAL COURT IN CITY CIVIL COURT AT-AHMEDABAD, HON'BLE JUDE MR. P. K. KHANCHANDANI SIR Commercial CMA No. 170 / 2022 Exh. 41 and Commercial CMA No. 38 / 2022 Exh. 46**
APPLICANT : JAYDEEPBHAI SUNILBHAI DESAI +1 VERSUS OPPONENT : (2/1) PARVATI BHASKARAN IYER (WIFE) (2/2) VIVEK BHASKARAN IYER (SUN) (2/3) VASANT BHASKARAN IYER (SUN) ALL RESIDING AT : SHRI MAHALAXMI MANDIR BHAVAN, PLOT No. 23, SECTOR-14, COPAR KHAIR, NEW MUMBAI, DISTRICT-THANE, MAHARASHTRA.
Application of Arbitration and Conciliation Act, 1996 in u/s. 34
Where you the OPP's No. 2/1, 2/2, 2/3 are hereby informed that Applicant has filed application for the prayer seeking permission to serve the notice to the No. 2/1, 2/2, 2/3 through publication in newspaper. Hence this notice is published.
The above name application has instituted a COMMERCIAL CMA u/s 34 of Arbitration and conciliation act-1996 against order passed by Arbitrator in arbitration case no. 4/17 and arbitration case no. 3/117 on date 9-3-18.
Therefore, you the Opp's No. 2/1, 2/2, 2/3 are hereby notice to appear in this court in person or by pleaser duly instructed and able to answer all material question on the date 22/9/2025 at 11.00 a.m. You must be prepared to produce on that day all the witness upon whose evidence and all the documents upon which you intend to rely in the support of your defence.
Hence take notice that, in default of your appearance on the day before mentioned the Commercial CMA will be heard and determined in your absence.
Given under my hand and seal of the court 28-8-2025
Prepared by H. S. Desai Registrar, City Civil Court, Bhadra, Laldarwaja, Ahmedabad.
(V.N. Priyadashi) (H.C. Vyas) Assistant Bench Clerk Gr.1

PUBLIC NOTICE
TAKE NOTICE that by an Article of Agreement dated 16.10.1985, between M/S. VINOD DEVELOPERS, a partnership firm (The Builders) had sold, transferred and assigned all his rights, tile, interest, to **MR. BALVANTRAI SHANTILAL MEHTA** (The Purchaser) a Flat No.103, A-Wing, 1st Floor, at Arihant Of Shree Mohan CHS Ltd., Sodawala Lane, Govind Nagar, Borivali West Mumbai – 400092, thereafter also issued a 5 fully paid-up share of Rs.50/- each bearing distinctive numbers from 00276 to 00280 under share certificate No.55 dated 23.01.1993 in favour of **MR. BALVANTRAI SHANTILAL MEHTA** and further by an Agreement for sale dated 12.04.1993 **MR. BALVANTRAI SHANTILAL MEHTA** (the seller therein) had sold the said flat premises to **MR. HIRUBHAI DURALBBHAI DESAI** (the Purchaser therein) and the said society endorsed his name on the aforesaid Share Certificate on dated 11.02.1995 and further by a Gift Deed dated 02.12.2021 **MR. HIRUBHAI DURALBBHAI DESAI** had gifted the said flat premises to his grandson **MR. DHRUV NILESH DESAI** duly registered bearing document No.BRL-8-14020-2021 dated 02.12.2021. Now, during the course of time my client i.e. **MR. DHRUV NILESH DESAI** had lost/misplaced the aforesaid Original Agreement for sale dated 16.10.1985, executed between the Builders M/S. VINOD DEVELOPERS V/S The Purchaser **MR. BALVANTRAI SHANTILAL MEHTA**, in respect of the said premises for which a lost/misplaced complaint had been lodged online at Borivali Police Station, Borivali (West), Mumbai – 400092 bearing online Complaint No.116701-2025 dated 07.09.2025 and accordingly my client **MR. DHRUV NILESH DESAI** is the sole and absolute lawful owner of the said flat premises.
ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid flat premises in respect of lost/misplaced of aforesaid agreement for sale dated 16.10.1985 and or any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise howsoever are hereby requested to make the same known in writing with documentary proof to **MR. ANUJ VINOD MORE**, Advocate, Bombay High Court, having office in the name of **MOR ASSOCIATES**, at 85/D-4, Gorai (I) Vishram CHS Ltd., RSC-1, Gorai-1, Borivali (West), Mumbai-400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably.
At Mumbai dated this 09th day of September, 2025. **ANUJ VINOD MORE** Advocate, Bombay High Court

Western Ministil Limited
CIN: L28932MH1972PLC015928
Regd. Office : SHP No. 413, Fourth Floor, CTS No. 458, Disha Construction, Subhash Road, E-Square, Village Vile Parle (East), Mumbai - 400057, Maharashtra
Email: wml.compliance@gmail.com; **Web:** www.westernministil.com Mo.: 8369622473

Notice of 51st Annual General Meeting of Western Ministil Limited (Information on Remote E-voting And Book Closure)
NOTICE is hereby given that, the 51st Annual General Meeting ("AGM") of the Members of WESTERN MINISTIL LIMITED ("Company") will be held on Tuesday, 30th September, 2025 at 04:00 PM (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") in compliance with the provisions of the Companies Act, 2013 ("Act") and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") without physical presence of the Members at a common venue to transact the business as set out in the Notice of the 51st AGM.
The Annual Report for FY 2024-25, including the Notice of AGM, has been sent electronically to Members whose e-mail IDs are registered with Depository Participants/ RTA. It is also available on the Company's website (www.westernministil.com), NSDL (www.evoting.nsdl.com), BSE (www.bseindia.com).
Book Closure: Wednesday, 24th September 2025 to Tuesday, 30th September, 2025 (Both the days inclusive).
Remote E-Voting: Members holding shares as on cut-off date, **Tuesday, 23rd September 2025**, may vote electronically. **E-voting period: Saturday, 27th September 2025 (9.00 a.m. IST) to Monday, 29th September 2025 (5.00 p.m. IST).** Once votes are cast, they cannot be changed. Login credentials can be obtained from NSDL at evoting@nsdl.co.in.
For queries on e-voting, please visit www.evoting.nsdl.com or contact NSDL helpline at 022-4886 7000 / 2499 7000 or write to wml.compliance@gmail.com.
Pursuant to Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing its members the facility to exercise their right to vote on the resolutions proposed to be passed at the Meeting through electronic means ("e-voting"). The members may cast their votes using the electronic voting system. The Company has engaged the services of National Securities Depository Limited (NSDL) as the agency to provide the e-voting facility.
By Order of the Board
For, Western Ministil Limited
Ankitkumar Rajendra Shah
Company Secretary
(ICSI Membership No. 56291)

Place: Mumbai
Date: 09.09.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PIONEER CHANNEL FACTORY PRIVATE LIMITED
OPERATING IN MEDIA AND PUBLISHING SERVICES AT
A-21, 1ST FLOOR, GHANSHYAM INDUSTRIAL ESTATE, OFF VEERA DESAI ROAD, ANDHERI (WEST), MUMBAI – 400053 MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SR.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. NAME: Pioneer Channel Factory Private Limited PAN: AABCT3268P CIN: U92120MH1994PTC082104
2.	Address of the registered office A-21, 1 st Floor, Ghanshyam Industrial Estate, Off Veera Desai Road, Andheri West Mumbai – 400053, Maharashtra
3.	URL of website No website
4.	Details of place where majority of fixed assets are located As per the Balance Sheet. For more details contact on: cirp.pioneerchannel@gmail.com
5.	Installed capacity of main products/ services NA
6.	Quantity and value of main products/ services sold in last financial year NA
7.	Number of employees/ workmen NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: 31 st March, 2024 (email at pt.no.9)
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is For Detailed EOI and eligibility criteria, please contact on: cirp.pioneerchannel@gmail.com
10.	Last date for receipt of expression of interest 24-09-2025
11.	Date of issue of provisional list of prospective resolution applicants (PRA) 04-10-2025
12.	Last date for submission of objections to provisional list 09-10-2025
13.	Date of issue of final list of PRA 19-10-2025
14.	Date of issue of IM, EM and request for resolution plans to FPRAs 24-10-2025
15.	Last date for submission of resolution plans 23-11-2025
16.	Process email id to submit Expression of Interest cirp.pioneerchannel@gmail.com
17.	Details of CD's registration status Registration No.: NA

CA BHARATI MANOJ DAGA
Resolution Professional
Date: 09/09/2025
Place: Mumbai
For Pioneer Channel Factory Private Limited
Reg. No.: IBB/PA-001/MP-P-01963/2020-2021/13070
AFA No.: AA113070/02311225/107325 Valid till: 31st December 2025

NOTICE OF LOSS OF SHARES OF
Company Name: JSW Steel Ltd
Registered Address: ISW Centre, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, 400051

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, if due course.
Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares	Certificate No.(s)	Distinctive No.(s)
ATTIGYPPE	JSW0724223	1000	2698838	2416814471
RAJAGOPALA JANKI				2416815470

Place: Mumbai
Date : 09/09/2025
Name of the share holder
ATTIGYPPE RAJAGOPALA JANKI RAM

SHYAMKAMAL INVESTMENTS LIMITED
CIN : L65990MH1982PLC028554
Regd. Office : Shop 25, Lower Ground Floor, Target - The Mall, Chandavarkar Road, Opp. BMC Ward off, Borivali (W), Mumbai-400 092
Corporate Office : 301, Shafts Mall, Nr. Girish Cold Drinks, Navarangpura, Ahmedabad-380009
Email : shyamkamalmtv@gmail.com **Mobile :** +91 79907 33924

NOTICE OF 43rd ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION
Notice is hereby given that the 43rd Annual General Meeting ("AGM") of the Members of the Company will be held on Saturday, 27th September, 2025 at 2:00 P. M. through Video Conferencing ("VC") / Other Audio Video Means ("OAVM") to transact the ordinary and special businesses as set out in the notice of AGM.
AGM will be held through VC / OAVM without physical presence of the Members and in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with rules made thereunder and Circular No. 14/2020 dated April 08, 2020, Circular No.17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs followed by Circular No. 20/2020 dated May 05, 2020 and Circular No. 02/2021 dated January 13, 2021 and all other relevant circulars issued from time to time issued by the Ministry of Corporate Affairs ("MCA Circulars") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Circular dated May 12, 2020 issued by Securities and Exchange Board of India ("SEBI Circular") to transact the businesses as set out in the Notice of the AGM. Members attending the AGM through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.
In compliance with the above circulars, the AGM Notice has been electronically sent on Friday, 5th September, 2024 to those Members whose names appeared in the Register of Members / Register of Beneficial owners as on close of business hours on Friday, 29th August, 2025 and who have registered their email addresses with the Depository Participants or with the Registrar & Share Transfer Agent of the Company ("R & T Agent") or with the Company. The Notice of the AGM is also available on the Company's website at www.shyamkamal.com, website of stock exchange i.e. BSE Limited at www.bseindia.com and on website of e-voting facility provider i.e. National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.
Manner of updating e-mail address is as below:
Members holding shares in Dematerialized mode, who have not registered / updated their email addresses with their Depository Participants, are requested to register / update their email addresses with their respective Depository Participants with whom they maintain their Demat Account.
a) The Company has provided the facility to the Members to cast their vote on the matters set forth in AGM Notice, either by way of "remote e-voting" facility, prior to the AGM or by way of electronic voting system during the AGM. The instructions for joining the AGM and the manner of participation and voting are provided in the Notice of the AGM.
b) The manner of voting by the Members holding shares in dematerialized mode, physical mode and for members who have not registered their email address, facility for voting shall be exercised through electronic means at AGM.
c) A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off date i.e. Saturday, 20th September, 2025 only shall be entitled to avail the facility of remote e-voting or participation at the AGM and voting through electronic voting system thereat.
d) The remote e-voting will commence on Wednesday, 24th September, 2025 at 9:00 A. M. (IST) and be concluded on Friday, 26th September, 2025 at 5:00 P. M. (IST).
e) Any Person, who acquires shares of the Company and becomes member of the Company after dispatch of notice of AGM and who holds Shares of the Company as of cut-off date i.e., 20th September, 2025, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However, if holder is already registered with NSDL for remote e-voting then the use of existing user ID and password for casting the vote shall work.
f) Further the facility for voting through electronic voting system will also be made available during the AGM, to the Members who are attending the AGM and have not already cast their vote(s) through remote e-voting.
g) Members who have cast their vote by remote e-voting may also attend the AGM, but shall not be allowed to vote again at the AGM.
h) A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting;
In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on Toll Free No.: 1800 1020 990 and 1800 22 44 30 or send a request at evoting@nsdl.co.in.
Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or through electronic voting system during the AGM.

For Shyamkamal Investments Limited
Sd/-
Jatinbhai Shah
Managing Director
DIN : 03513997

Place : Ahmedabad
Date : 5th September, 2025

Pramara Promotions Limited
Registered Office: A 208 Boomerang Equity Bussi Park Cts No 4 Etc Chandivali Farm Road Sakinaka Andheri East, Mumbai, Maharashtra, India, 400072
CIN : U51909MH2006PLC164247 • **Tel :** 9137213141
Web.: www.pramara.com • **Email :** investor@pramara.com

NOTICE OF 19th ANNUAL GENERAL MEETING ("AGM")
NOTICE is hereby given that the 19th AGM of the members of Pramara Promotions Limited will be held on Tuesday, September 30, 2025 at 12:30 p.m. through Video Conference (VC) / Other Audio Visual Means ("OAVM") to transact the businesses, as set out in the Notice of AGM, the Company has already dispatched the Annual Report of FY 2024-25 along with the Notice of AGM, through electronic mode to the members whose email addresses are registered with the Company and/or Depositories in accordance with the various Circular issued by the MCA and SEBI. The Annual Report and Notice are available on the website of the company at www.pramara.com and on the website of CDSL at www.evotingindia.com
Remote E-Voting and Voting during the AGM.
The Company is providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on all resolutions as set out in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/e-voting is provided in the Notice.
Pursuant to the provisions of Section 108 of the Act and Rules made thereunder, as amended and Regulation 44 of the SEBI (LODR) Regulations, 2015, the Members are provided with the facility to cast their votes on all resolutions as set forth in the Notice using e-voting facility provided by CDSL. The Company has fixed Cut-off date i.e., Tuesday, September 23, 2025 for ascertaining the names of the shareholders holding shares in physical or dematerialised form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice and to attend the AGM. The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on cut-off date.
The remote e-voting period commences on, Saturday, September 27, 2025 at 9.00 a.m. and will end on Monday, September 29, 2025 at 5.00 p.m. During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled by CDSL thereafter. Those Members, who shall be present in the AGM through VC / OAVM facility and had not cast their votes on the resolutions through remote e-voting, shall be eligible to vote through e-voting system during the AGM. The Members who have cast their votes by remote e-voting prior to the AGM may also attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their votes again.
Any person, who acquires shares and becomes a Member after the Notice has been sent electronically and holds shares as on the cut-off date, may obtain the login ID and password by sending a request to helpdesk.evoting@cdslindia.com. However, if he / she is already registered with CDSL for remote e-voting, he / she can use his / her existing User ID and password for casting the votes.
In case of any queries pertaining to e-voting, members may refer to the FAQs and the e-voting manual available at www.evotingindia.com, under help section or contact at 022-4886 7000 and 022-24997000. In case of any grievances relating to e-voting, please contact Mr. Rakesh Dalvi, Manager, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013; Email: helpdesk.evoting@cdslindia.com or aforesaid number or contact the undersigned.
Mr. Vishal Thawani of M/s. Vishal Thawani and Associates, Practicing Company Secretaries have been appointed as the scrutinizer for conducting the remote e-voting and e-voting during AGM in a fair and transparent manner.

For, Pramara Promotions Limited
Sd/-
Rohit Lamba
Managing Director
DIN : 01796007

Place : Mumbai
Date : September 08, 2025

